
(2020) 08 JH CK 0253
In the Jharkhand High Court
Case No : Bail Appeal No. 5133 of 2020

Chhotu @ Nasir @ Manaur Nasir

APPELLANT

Vs

State of Jharkhand

RESPONDENT

Date of Decision : 26-08-2020

Acts Referred:

Indian Penal Code, 1860 — Section 307, 326
Arms Act, 1959 — Section 27

Citation : (2020) 08 JH CK 0253

Hon'ble Judges : Rongon Mukhopadhyay, J

Bench : Single Bench

Advocate : Sazid Younus, Anuradha Sahay

Final Decision : Allowed

Judgement

Heard learned counsel for the petitioner and learned counsel appearing for the State.

Defects, as pointed out by the office, are ignored. The petitioner is an accused in connection with Barkagaon P.S. Case No. 164 of 2019 (G.R. No. 155 of 2019 & S.T. No. 437 of 2019), registered for the offences punishable under section 326 and 307 of the Indian Penal Code and under section 27 of the Arms Act.

The prayer for bail of the petitioner was earlier rejected at that stage. The petitioner is in custody since 22.09.2019 and the allegations against the petitioner was of firing at the left knee of the informant.

Regard being had to the period of custody undergone by the petitioner and the observations made earlier, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000 (ten thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-IV, Hazaribagh, in connection with Barkagaon P.S. Case No. 164 of 2019 (G.R. No. 155 of 2019 & S.T. No. 437 of 2019).